

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6515  
ANSWERED ON:16.05.2012  
CUT OFF MARKS FOR OBC STUDENTS  
Vishwanath Shri Adagur H

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has set up any Committee to fix the cut off marks for Other Backward Classes (OBCs), as directed by the Supreme Court;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is aware that Jawaharlal Nehru University (JNU) and University of Delhi (DU) are denying admission to OBC students;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps/measures taken by the Union Government to defend reservation in educational institutions in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED)

- (a): No, Sir. As per the orders of the Apex Court in P V Indiresan Vs. Union of India dated 18.08.2011, there is no need to fix the cut-off marks for admission of candidates belonging to Other Backward Classes (OBC) with those of candidates belonging to the general category as 27 percent of the seats have to be filled from amongst eligible OBC candidates, who have not otherwise figured in the general category list.
- (b): Does not arise in view of reply at (a) above.
- (c) & (d): Some seats reserved for OBC candidates went vacant in University of Delhi and Jawaharlal Nehru University due to the ambiguity arising out of the interpretation of the order of the Apex Court in P V Indiresan Vs Union of India dated 14.10.2008 about the cut-off marks for admission of OBC candidates. However, vide order dated 18.08.2011, the Apex Court has clarified that there is no correlation between the cut-off marks for the general and the OBC categories. Seats in both categories are to be filled independently from amongst the eligible candidates. After the clarification, both the Universities have been following the aforementioned order.
- (e): Both the Government and University Grants Commission (UGC) have been issuing advisories from time to time to all Centrally funded Institutions to implement the reservation policy of the Government, which also includes reservation for Other Backward Classes. Also, the Government has moved the Parliament for extending the period of implementation of the Central Educational Institutions (Reservation in Admissions) Act 2006 from three years to six years. Additional funds have also been allocated to the Central Educational Institutions for capacity expansion in these institutions to provide reservation for Other Backward Classes without reducing general category seats.